BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH NEW DELHI
EA NO. 11 OF 2024 IN OA NO 94 OF 2022
WITH
EA NO. 12 OF 2024 IN OA NO 41 OF 2020

<u>IN THE MATTER OF:</u>

PUSHPENDRA KUMAR **...APPLICANT**

VERSUS

NAGARPANCHAYAT, KADAURA & ORS **...RESPONDENTS**

<u>INDEX</u>

S.NO.	PARTICULARS	PAGE NO
1.	**OBJECTIONS BY THE APPLICANT TO THE COMPLIANCE AFFIDAVIT OF RESPONDENTS NO 3(DM, JALAUN) DATED 09.07.2025 WITH AFFIDAVIT.**	1–6
2.	**<u>ANNEXURE A-1</u>** i. **The true latest GPS photographs dated September 11,2025 of Sadar pond (586),** Dhobipura pond (292/2), Jaganaha pond (266), Bhairav Pond (946) and pond at gata no 22. ii. **The true latest GPS videos dated September 11,2025 of Sadar pond (586),** Dhobipura pond (292/2), Jaganaha pond (266), Bhairav Pond (946). iii. The true copy of **letter of ISRO-NRSC declaring water spread area of Sadar pond *(586)* in month of September 2022 as only 0.93 ha** while in Khatauni the area of Sadar pond is 2.67 ha.	7- 11

3.	**ANNEXURE A-2** The true colored GPS photographs dated 11/09/2025 of open common untreated sewage tank built inside the Sadar Pond.	12
4.	**ANNEXURE A-3** The true copies of documents regarding allotment of 2.94 crore in two installments of 152 Lacs +152 Lacs under AMRUT 2.0 scheme of Ministry of Housing and Urban Affairs for the rejuvenation and renovation of Sadar Pond but lost to corruption without any work.	13-16
5.	**ANNEXURE A-4** The true certified copies of revenue records of pond at gata no 22 area 1.46 acre and true colored photographs of commercial shops built over pond no 22 area by Nagar Panchayat, Kadaura.	17-19
6.	**ANNEXURE A-5** The true copy of Media Reports published regarding pitiable conditions of water bodies of town.	20-21

Pushpendra

APPLICANT

THROUGH

Ranjan K. Rai

RANJAN KUMAR RAI
ADVOCATE
CH NO.351 PATIALA HOUSE COURTS
COMPLEX NEW BUILDING
NEW DELHI-110001
MOB-8505898181
EMAIL-advranjan.rai@gmail.com

New Delhi
Dated: 13.09.2025

(1)

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH NEW DELHI
EA NO. 11 OF 2024 IN OA NO 94 OF 2022
WITH
EA NO. 12 OF 2024 IN OA NO 41 OF 2020

IN THE MATTER OF:

PUSHPENDRA KUMAR **...APPLICANT**

VERSUS

NAGARPANCHAYAT, KADAURA & ORS **...RESPONDENTS**

OBJECTIONS BY THE APPLICANT TO THE COMPLIANCE AFFIDAVIT OF RESPONDENT NO. 3 (DM, JALAUN) DATED 09.07.2025

MOST RESPECTFULLY SHOWETH:

1. That the Respondent No. 3 has filed on 09.07.2025 a so-called *compliance affidavit* which, when tested against ground reality, is nothing but a charade of officialese, a camouflage of inaction, a cover-up of corruption, and a betrayal of this Tribunal's solemn orders dated 16.05.2025, regarding the status of the 13 ponds located within the limits of the Nagar Panchayat Kadaura.

2. That the Applicant, in discharge of his duty as a citizen and in obedience to truth, places before this Hon'ble Tribunal objections to such affidavit, fortified by contemporaneous **GPS-photographs and videos (Annexure A-1 to A-4) taken on 11.09.2025 which speak louder than the hollow claims** of the bureaucracy.

PRELIMINARY OBJECTIONS

3. That despite repeated and categorical directions of this Tribunal, **neither Respondent No. 1 nor Respondent No. 3 has taken a single meaningful step**

to remove encroachments from the ponds of Kadaura nor to arrest the unabated inflow of untreated sewage into these community water bodies. The evidence placed **(Annexure A-1),** live GPS-mapped visuals of Sadar Pond (586), Dhobipura Pond (292/2), Jaganaha Pond (266), Bhairav Pond (946) and the Pond at Gata No. 22 reveals continuing pollution, encroachment, and official apathy.

4. That a **sum of ₹2.94 crore under the AMRUT 2.0 scheme was earmarked for rejuvenation of Sadar Pond (586). Every rupee of this fund stands withdrawn, yet the pond lies untouched, degraded, and defiled**. This is not only financial embezzlement but ecological vandalism. **ANNEXURE A-3** demonstrates the sinister diversion of public money, making the so-called "compliance" an affront to law and justice.

5. That **shockingly, instead of restoration, an open sewage tank has been constructed *inside* Sadar Pond (586). This is contempt of this Tribunal's order** dated 16.05.2025 and a desecration of environmental norms. The untreated sewage from illegal occupants is now directly channelled into the pond. **ANNEXURE A-2** and the pen-drive recordings establish this environmental crime in real time.

6. That Respondents persist in reducing the count of ponds from 14 to 13, erasing from record the **Pond at Gata No. 22 (area 0.59 ha) where Nagar Panchayat Kadaura itself has raised 25 commercial shops during the pendency of this case.** This is fraud upon the Tribunal, suppression of public records, and a brazen usurpation of common property resources. The certified copy of revenue records and GPS images stand as irrefutable proof is annexed and marked as **ANNEXURE-4.**

7. That the statutory regulator, UPPCB, after assessing the havoc, issued show cause for ₹36.88 crore environmental compensation, **later diluted to ₹8.55 crore**. **Till**

date, no binding imposition has been made. Likewise, an earlier compensation of ₹1.82 crore remains unrecovered. The bureaucratic dance of notices and recovery certificates is nothing but theatre, designed to lull this Tribunal while violations continue unchecked.

PARA-WISE OBJECTIONS

8. That the letters reproduced in Paras A–G of the compliance affidavit are sterile paper-shuffling. Not a single encroachment has been removed, nor a single drop of sewage diverted.
9. That the **Recovery Certificate of 20.06.2025 (Para H) is a dead letter. More than 90 days have elapsed, yet no coercive action under Section 170 of the Revenue Act has followed**. This exposes the affidavit as eyewash, a mask to deceive this Tribunal.
10. That the Action Taken Report of SDM, Kalpi dated 30.06.2025 (Para I) is riddled with falsehood. **Of the 56 encroachments admitted in three ponds, none were truly removed.** A mere symbolic wall was demolished for photographs and media headlines, while illegal occupations continue unchallenged. **If three ponds alone host 56 encroachments, it follows that hundreds infest the remaining ponds** — concealed conveniently from this Tribunal.

11. That the report of Respondent No. 1 dated 30.06.2025 (Para K) is a false affidavit, a fraud upon the Court. **No rejuvenation has occurred in the last five years. Instead, ponds have been paved over and commercialized by the very authority charged with their protection**. This is the most insidious betrayal: the custodian turned usurper.

(4)

PRAYER

In the circumstances narrated above, it is prayed that this Hon'ble Tribunal may be pleased to:

1. Reject and dismiss the compliance affidavit of Respondent No. 3 dated 09.07.2025 as false, misleading, and contemptuous of the Tribunal's orders;

2. Direct the **Survey of India** to carry out an independent mapping of all 14 ponds of Kadaura with full disclosure of encroachments;

3. Direct the **UPPCB to forthwith impose environmental compensation of ₹8,55,00,000 as per its own show cause dated 24.04.2025**;

4. Direct Respondent No. 3 to recover without delay the earlier assessed sum of ₹1,82,88,200 from Respondent No. 1, failing which action be initiated against him personally for dereliction of duty;

5. Keep EA No. 11/2024 and EA No. 12/2024 pending till actual and verifiable compliance of the order dated 11.10.2022;

6. Pass such further directions as may be necessary to vindicate environmental justice, protect common property resources, and uphold the majesty of law.

Pushpendra

APPLICANT

THROUGH

Ranjan Kr. Rai

RANJAN KUMAR RAI
ADVOCATE
B-7 THRID FLOOR SECTOR-8
DWARKA NEW DELHI-110077
MOB-8505898181
EMAIL-advranjan.rai@gmail.com

New Delhi
Dated: 13.09.2025

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

IN-UP38148951643577X

Certificate No.	:	IN-UP38148951643577X
Certificate Issued Date	:	11-Sep-2025 02:16 PM
Account Reference	:	NEWIMPACC (SV)/ up14463804/ HAMIRPUR SADAR/ UP-HMP
Unique Doc. Reference	:	SUBIN-UPUP1446380473737520189868X
Purchased by	:	Pushpendra Kumar So Sh R B Dwivedi
Description of Document	:	Article 4 Affidavit
Property Description	:	FOR AFFIDAVIT
Consideration Price (Rs.)	:	
First Party	:	Pushpendra Kumar So Sh R B Dwivedi
Second Party	:	Not Applicable
Stamp Duty Paid By	:	Pushpendra Kumar So Sh R B Dwivedi
Stamp Duty Amount(Rs.)	:	10 (Ten only)

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH NEW DELHI

EA NO. 11 OF 2024 IN OA NO 94 OF 2022

WITH

EA NO. 12 OF 2024 IN OA NO 41 OF 2020

IN THE MATTER OF:

PUSHPENDRA KUMAR ...APPLICANT

VERSUS

NAGARPANCHAYAT, KADAURA & ORS ...RESPONDENT

Statutory Alert:
1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

6

AFFIDAVIT

NOTARY

I, Pushpendra Kumar, S/o Sh. R. B. Dwivedi, Ages-35 R/o Kadaura, District-Jalaun, UP 285203, presently at Hamirpur the applicant above named do hereby solemnly affirm and state as under: -

1. That I am the applicant in the abovementioned matter, as such, am conversant with the facts and circumstances of the case and competent to swear this affidavit.

2. That I have gone through the contents of the accompanying objections and say that the same are true and correct and has been drafted under my instructions. The contents thereof may kindly be read as a part hereof and are not being repeated herein for the sake of brevity.

Pushpendra

DEPONENT

VERIFICATION:

Verified At Hamirpur on this 11th day of September 2025 that the contents of paras 1 and 2 of my above affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed there from.

Pushpendra

DEPONENT

NOTARY
INDRA PAL YADAV
ADVOCATE
HAMIRPUR (U.P.)
REG NO 13273
EXP DT 8/8/2027
GOVT OF INDIA

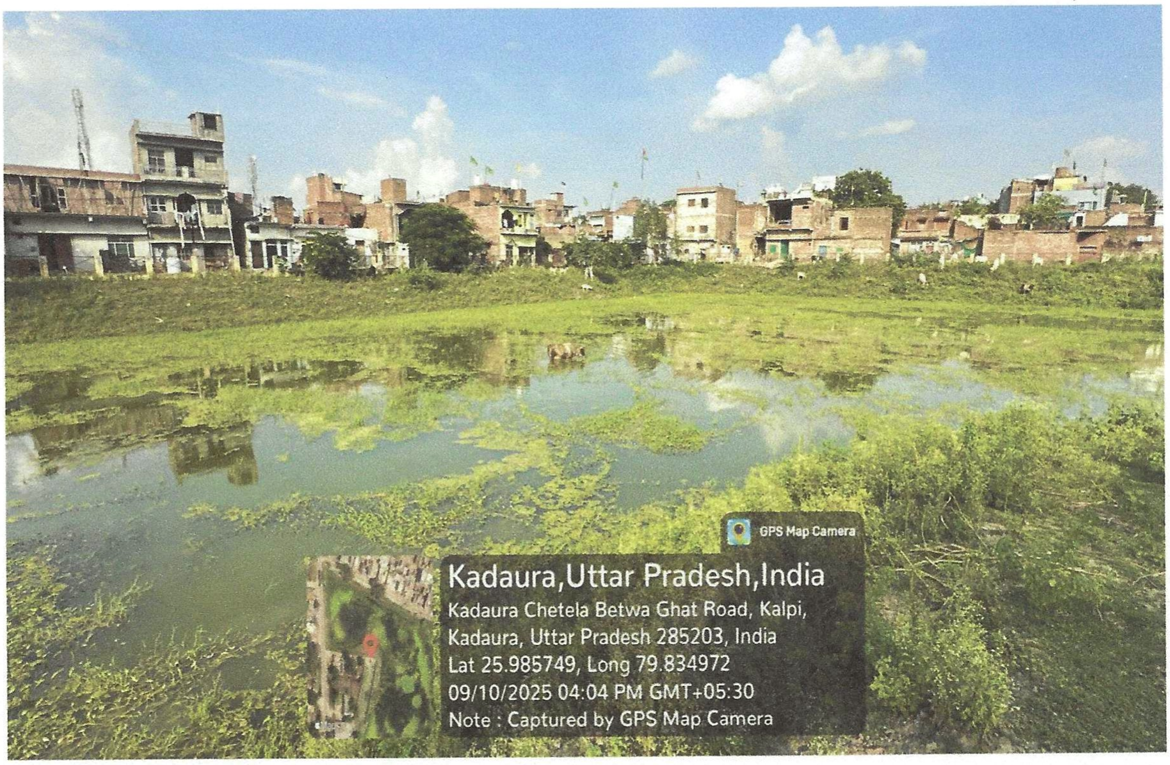
Execution of the ... And Signed Before Me By Shri. Pushpendra Kumar
Self
in The Court Premises/My Office
At ... /M ... Dated 11/9/2025

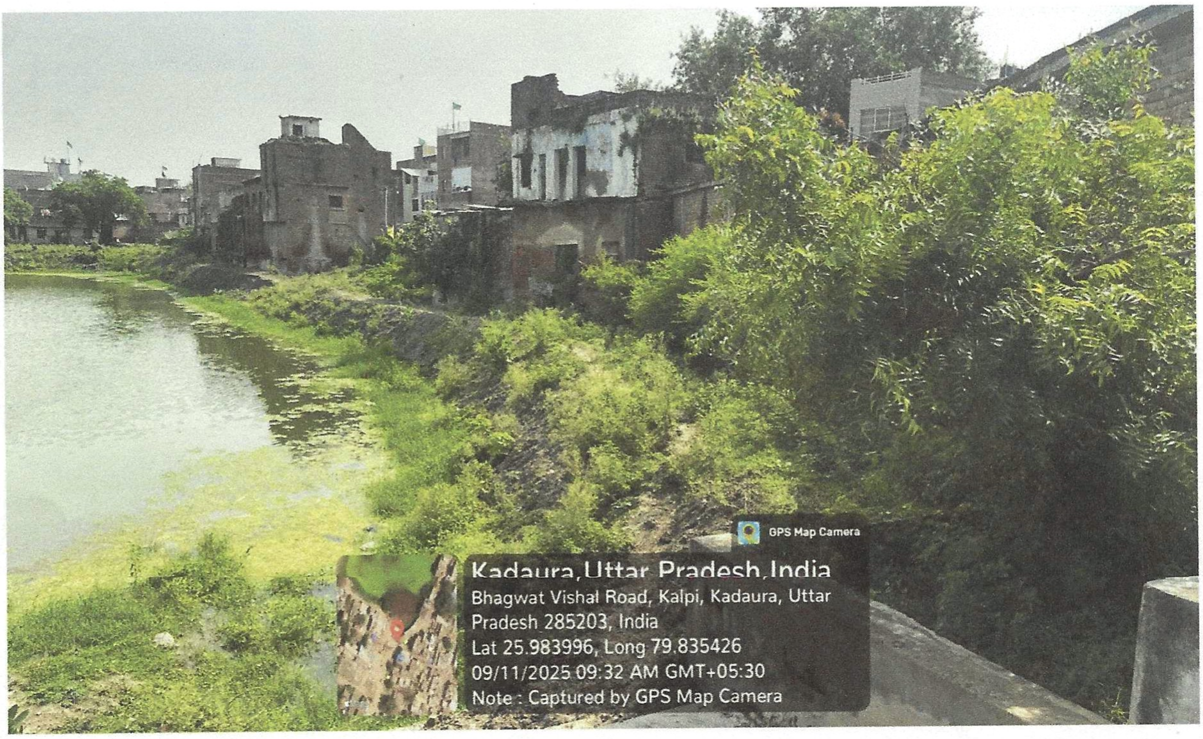
INDRA PAL YADAV
NOTARY
DISTT HAMIRPUR (U.P.)

Annexure-A-1

1

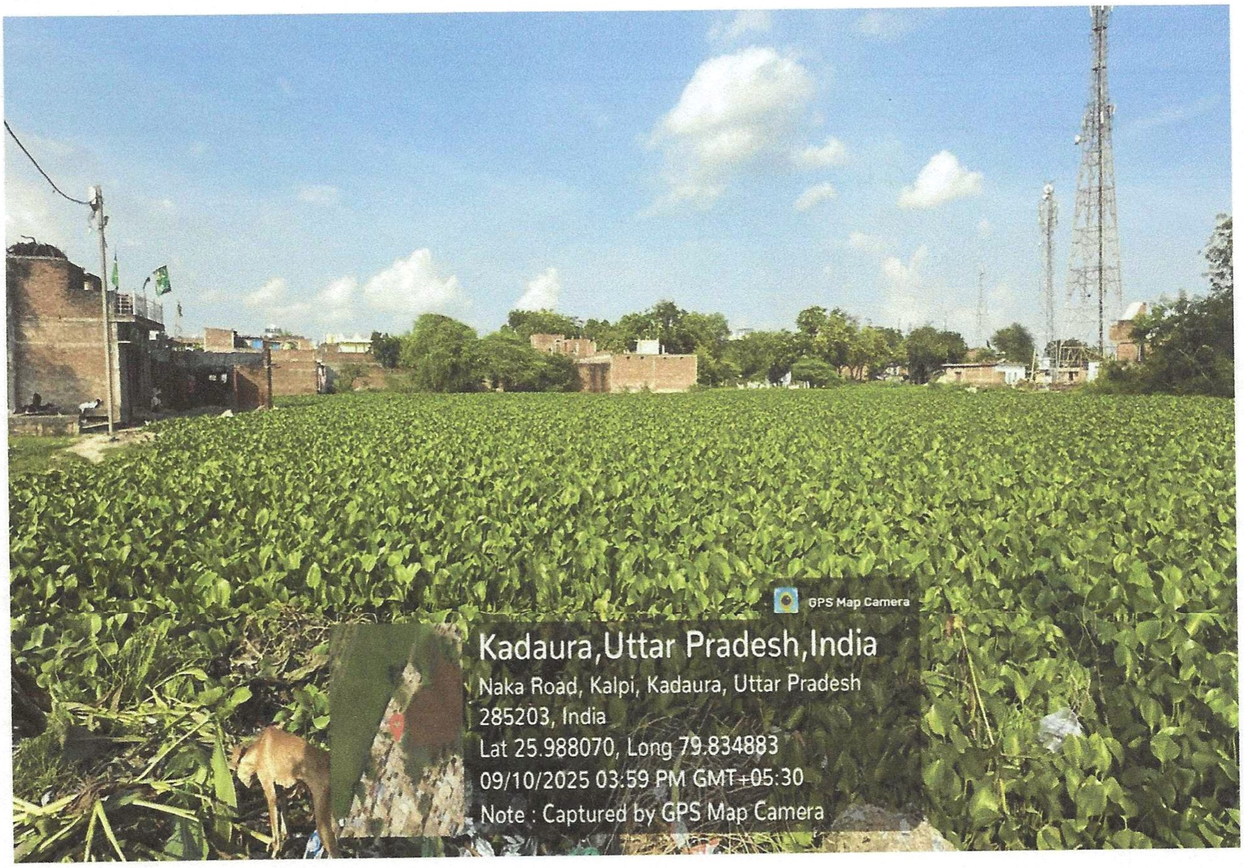
Heavy Encroachment on Sadar Pond (586) & Discharge of untreated Sewage. dated 10/09/2025 11/09/2025





Filth, Encroachment & completely paled Dhobipura Pond (B)
(292/2)

dated 10/09/2025

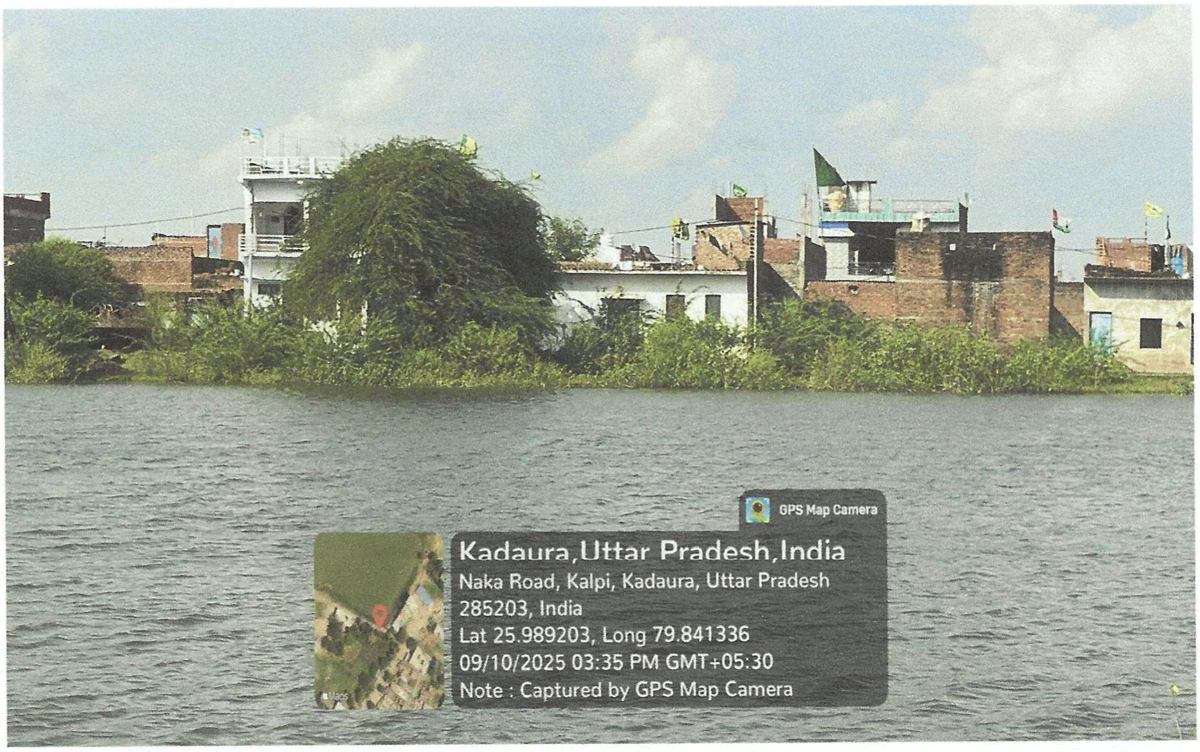


Heavy Encroachment on Jagnaha Pond (266)

(9)

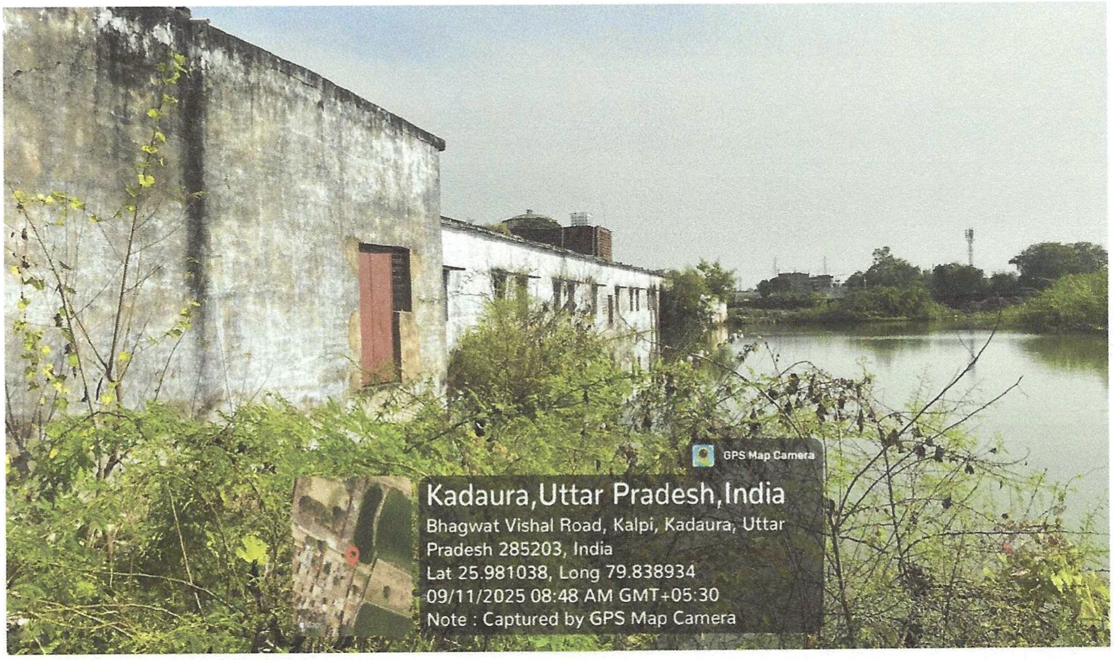
The Balcony of houses over looks the Pond.

Dated. 10/09/2025



Heavy Encroachment on Bhairav Pond (946)
&
Discharge of Untreated Sewage dated 11/09/2025

(10)



(11)

National Remote Sensing Centre
RS Applications Area
Water Resources Group

30 Sep, 2022

From :

P. V. Raju
Group Director, Water Resources
RSAA

To :

Sri S Narasimha Rao
CPIO, NRSC

Sub: Information under RT Act 2005
Ref: No. CPIO:NRSC:RTI:2022:356 Dt.19 Sep, 2022

Please find below the response to the information requested through online RTI application dt. 18.9.2022 filed by Shri. Pavan Dwvedi.

Information Sought	Information Provided by NRSC/ISRO
• Please provide details of Water Spread Area of water body of ID 799241762679504014 of district Jalaun, UP as calculated/measured in month of August 2022 & September 2022 by water body Information System (WBIS) developed by NRSC/ISRO	• Water Spread Area of water body of ID 799241762679504014 of district Jalaun, UP as calculated/measured in month of August 2022 is 1.26 ha under WBIS • Water Spread Area of water body of ID 799241762679504014 of district Jalaun, UP as calculated/measured in month of [illegible] September 2022 is 0.93 ha under WBIS

(P. V. Raju)
30/09/2022

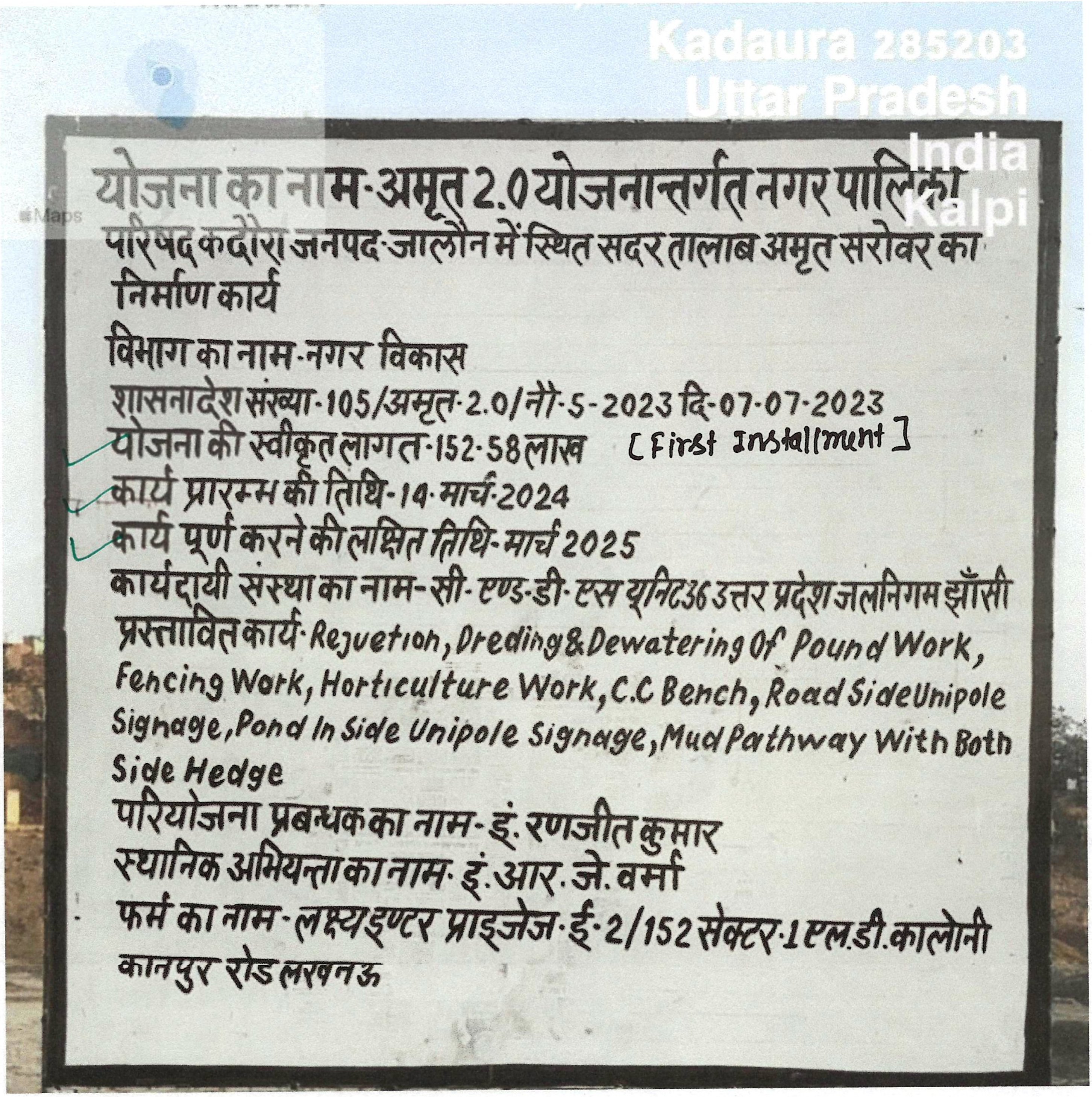
Received on 07/10/2022
at 1725hrs.
07/10/2022

An open sewage tank constructed inside the Sadar Pond (586) during the pendency of this case. dated 10/09/2025 (12)

Annexure A-2

Annexure (A-3)

(13)



(14)

कल्याण बनर्जी,
संयुक्त सचिव,
उत्तर प्रदेश शासन।

सेवा में,

राज्य मिशन निदेशक, अमृत-2.0,
नगरीय निकाय निदेशालय,
उ0प्र0 लखनऊ।

नगर विकास अनुभाग-5

लखनऊः दिनांक 13 जनवरी, 2023

विषय- अमृत-2.0 योजनान्तर्गत अमृत सरोवरों के निर्माण के संबंध में।

महोदय,

कृपया उपर्युक्त विषय पर अवगत कराना है कि अमृत-2.0 योजना के अन्तर्गत Water body Rejuvenation अमृत सरोवरों के निर्माण हेतु कुल 194 परियोजनाओं को Apex Committee, आवासन एवं शहरी कार्य मंत्रालय, भारत सरकार द्वारा स्वीकृति प्रदान की गई है। उक्त 194 परियोजनाओं में 32 प्रस्तावित अमृत सरोवर ऐसे हैं जिनका क्षेत्रफल 5 एकड़ अथवा अधिक है, इन 32 अमृत सरोवरों में से 08 प्रस्तावित अमृत सरोवर विभिन्न नगर निगमों में हैं। अतः अमृत-2.0 योजनान्तर्गत नगर निगम, नगर पालिका परिषद एवं नगर पंचायत में संचालित की जाने वाली Water body Rejuvenation अमृत सरोवर की परियोजनाओं के दिशानिर्देशानुसार उत्कृष्ट गुणवत्तायुक्त एवं पारदर्शी प्रक्रिया से निर्माण एवं विकास हेतु निम्नवत् कार्यदायी संस्था नामित किया जाता है:-

(1) नगर निगमों की सीमा में प्रस्तावित अमृत सरोवरों के निर्माण कार्य हेतु संबंधित नगर निगम कार्यदायी संस्था होंगे।

(2) नगर पालिका परिषदों एवं नगर पंचायतों में स्थित 05.00 एकड़ से कम के प्रस्तावित अमृत सरोवरों के निर्माण हेतु संबंधित नगर पालिका परिषद/नगर पंचायत कार्यदायी संस्था होंगे।

(3) चूंकि 05 एकड़ क्षेत्रफल वाली कुछ बड़ी Water Bodies के Rejuvenation को Signature projects के रूप में विकसित किया जाना है। अतः नगर पालिका परिषदों एवं नगर पंचायतों में स्थित 05.00 एकड़ अथवा उससे अधिक के प्रस्तावित 24 अमृत सरोवरों में से 19 अमृत सरोवरों के निर्माण/विकास हेतु सी0एण्डडी0एस0, उ0प्र0 जल निगम (नगरीय) तथा 5 अमृत सरोवरों के निर्माण/विकास हेतु उ0प्र0 प्रोजेक्ट्स कारपोरेशन लिमिटेड निम्नवत् कार्यदायी संस्था नामित किया जाता है:-

क- सीएण्डडीएस, उ0प्र0 जल निगम (नगरीय)

S.NO	District/ ULB	Project title	Project description	Estimated project cost (₹ crore)	Area (in ACRES)
1	2	3	4	5	6
1	ALIGARH/ BESWAN (NP)	Dharnachar Sarovar	DEVELOPMENT OF WATER BODY BY CONSTRUCTION OF PATHWAY AROUND POND, ARRANGEMENT OF SITTING, LIGHTING AND OTHER RELATED WORK INCLUDING ALL WORK COMPLETE	[illegible]	6.650
2	AMBEDKAR NAGAR/ AKBARPUR (NPP)	Rejuvenation of Sihaul Pond	This Pond at Malipur Road is situated at Sihaul near Ram janki mandir Akbarpur with area of 3.275 hectare. Being near to the main malipur road after planned rejuvenation this pond will be great significance to the local and for	2.2	[illegible]

59 2.95 crore for Sadar Pond (Sr. No. 12)

(15)

			floating population too		
3	AMROHA/ GAJRAULA (NPP)	Beautification work of Budhe Babu pond located in Moh Mayapuri.	Rejuvenation and Beautification work of Budhe Babu pond located in Moh Mayapuri in Nagar Palika Parishad Gajraula District Amroha Uttar Pradesh	2.25	
4	AURAIYA/ AURAIYA (NPP)	Rejuvenation of satteswaer pond auraiya .	Rejuvenation of satteswaer pond by cleanig of pond, diversion of drain 1km,de watering dry stone pitching on ramp of pond ,human ghat, construction of inlet out let, plantation ,approch road sitting area and water recharge unit work in pond at nagar palika parishad auraiya	2.4	7.120
5	AYODHYA/ Khirauni (Shuchitaganj) (NP)	AMRIT SAROVAR REJUNVENTION NAGAR PANCHAYAT KHIRAUNI	WATER BODY REJUNVENTION (AMRIT SAROVAR) IN NAGAR PANCHAYAT KHIRAUNI SUCHITAGANJ MAIN PURPOSE OF WATER REJUNVENTION IS CATCH THE WATER RAIN CONSERVE THE WATER THIS WATER BODY IS EXIST TO WARDKHIRAUNI NEAR JAWALA DEVI MANDIR NEAREST IN NH 27	1.92	6.250
6	BANDA/ ORAN (NP)	REJUVENATION OF TILHAR DEVI POND	POND EXCAVATION AND SHIFTING OF EXCAVATED CARGO, CONTRUCTION OF GHAT, PATHWAY , CHILD FRIENDLY EQUIPMENT AND LIGHTING ETC FOR REJUVENATION OF TILHAR DEVI POND.	1.25	9.430
7	BUDAUN/ UJHANI (NPP)	Sarovar	Development of of water bodies and wells, recycle/ reuse of treated used water, and rainwater harvesting by involving water body Under amrut sarovar IN NAGAR PALIKA PARISHAD UJHANI DISTRICT BUDAUN	2.25	9.280
8	BUDAUN/ DATAGANJ (NPP)	Amrit Sarowar	REJUVENATE BEAUTIFICATION AND Development of water bodies and wells, recycle/ reuse of treated used water, and rainwater harvesting by involving AMRUT SAROVAR OF PARA TALAB IN NAGAR PALIKA PARISHAD DATAGANJ DISTRICT BUDAUN.	2.25	5.720
9	BULANDSHAHA/ KHURJA (NPP)R	Rejuvenation of Landas Talab	Rejuvenation of Landas Talab On G.T. Road Near C. G. C. R. L Ward No. 10 Moh. Murari Nagar Khurja Bulandshahr.	2.5	5.970
10	GHAZIABAD/ MODINAGAR (NPP)	Rejuvenation of Begamabad Budana Budana Pond	This site may be developed as recreational centre which has good potential and spread over 2.365 hectare of land in the town	1.32	5.840
11	JALAUN/ KOTRA (NP)	Rejuvenation of Amrut Sarovar	Increasement of rainwater catchment area, Rejuvenation of Pond, Development of Park, Padestrian Pathway, Beautification and Plantation, Construction of Bathing Ghat, Conservation of Ancient Monument	1.36	7.090
12	JALAUN/ KADAURA (NP)	Rejuvenation and beautification of Sadar Pond in Bazar NP Kadaura in distt. Jalaun.	Dislodging, Construction of Ram Ghat and Shyam Ghat, Pathway in interlocking work, Stone Pitching work, Electrification work, Boat and Stimers to fountain, Development of green land and plantation work	2.95	6.620
13	KANNAUJ/ CHHIBRAMAU (NPP)	rejuvenation of Gangeshwar Nath Talab	The talab is the primary source of groundwater recharge, however owing to fast urbanisation and population growth, people are increasingly discharging wastewater from surrounding dwellings, resulting in increased BOD, COD, and other wastewater concentrations. This has an impact on the lake and subsurface water quality, and the entire region has become a breeding ground for mosquitoes and other ailments. As a solution, rejuvenation and WTP will be used to improve the water quality of Talab. We want to create a distinct geometric pattern in the environment surrounding Talab by planting a huge number of native plants, paths, melodic water fountains, and solar lighting. Inserting materials, textures, lights, and a changing environment into a rectangular grid creates chances for seating, cycling, an open gym, and wall arts. As a result, this area will be used for gatherings, conversations, and recreational activities.	1.9	7.730
14	UNNAO/ RASULABAD_U (NP)	Construction and Beautification of Shekhna talaab in ward no 5 Atal Nagar at Nagar Panchayat Rasoolabaad Unnao	Fountain, Submersible Pump , Glow sign Board, Bench, Tree Guard, Interlock , 30 ft high black post, High mask light , Ladies & Gents Urinal, Boundary wall, Diversion Drain, Hume Pipe, Stair, Decoration lighting by stem post, Dirking water (RO, water cooler), Open gem, Strings	1.78	8.280

Akhileshwar Singh S.O.-2020 (E R

Scanned with OKEN Scanner

(16)

कार्यालय परियोजना प्रबन्धक, यूनिट–30, सी0एण्ड डी0एस0, उ0प्र0 जल निगम (नगरीय), झाँसी।

विभाग का नाम–नगर विकास

दिनांक 17.12.2024 (धनराशि रू0 लाख में)

1	कार्य का नाम		नगर पालिका परिषद कदौरा, जनपद जालौन के अन्तर्गत सदर तालाब अमृत सरोवर का निर्माण कार्य
2	स्वीकृति का सन्दर्भ		105 / अमृत–2.0 / नौ–5–2023, दिनांक 07.07.2023
3	योजना का नाम		अमृत सरोवर
4	स्वीकृति लागत		रू0 152.58 लाख।
5	आगणन के अनुसार प्राविधान / अद्यतन स्थिति	1	नगर पालिका परिषद कदौरा, जनपद जालौन के अन्तर्गत सदर तालाब अमृत सरोवर का निर्माण कार्य
6	कार्य कराने वाली एजेन्सी / ठेकेदार का नाम		यूनिट–30, सी0एण्ड डी0एस0, उ0प्र0 जल निगम, झाँसी / मैसर्स लक्ष्य इण्टरप्राईजेज, ई–2 / 152 सेक्टर–1 एल.डी.ए. कालोनी कानपुर रोड, लखनऊ
7	अनुबन्ध संख्या		166 / म0प्र0(नि0–1) / निविदा / 24, दि0 14.03.2024
8	अनुबन्ध की लागत		138.98
9	कार्य प्रारम्भ की तिथि		14 march 2024
10	कार्य पूर्ण करने की लक्षित तिथि		Mar-2025
11	प्राप्त धनराशि – जून–2024		22.24
12	व्यय धनराशि		22.24
13	वित्तीय प्रगति (प्राप्त धनराशि के सापेक्ष)		100%
14	भौतिक प्रगति		70%
15	प्रस्तावित कार्य	1	Rejuvention, Dreding & Dewatering of Pond Work
		2	Fencing Work
		3	Horticulture Work
		4	C.C. Bench
		5	Road Side Unipole Signage
		6	Pond Inside Unipole Signage -
		7	Mud Path Way With both side hedge
16	टिप्पणी		Desilting एवं Dredging का कार्य 85 प्रतिशत पूर्ण एवं शासन द्वारा गठित तकनीकी समिति से स्थलीय सत्यापन के दौरान दिये गये निर्देशों के अनुक्रम में शेष 15 प्रतिशत Desilting एवं Dredging के कार्य हेतु Dewatering का कार्य प्रगति पर। शेष अन्य कार्य धनाभाव के कारण बाधित।

परियोजना प्रबन्धक

Certified copy of Pond at gata No 22. [Released by District Record office, Jalaun]
SHOPS built over the Pond by Nagar Panchayat.

(17)

नकल सजरा / ग्राम ... नक्शा आबादी ... कदौरा
तहसील कालपी जिला जालौन (जरिये ... तलब करें
... जारी ...)

Annexure (A-4)

Pond at gata No 22
Area. 1.46 Acre 0.59 ha
[Certified Copy]

751

(18)

Certified copy

जिला आजीव सं 136 पृ० (अदि) [illegible] 0-१००

Certified copy of KHASRA OF Pond at gata No. 22. Area. 1.46 Acr. =0.59 ha

रकबा [illegible] ११२ ग्राम

मालिकमकबूज़	१६	श्री छोटा पुत्र घसीटू निवासी कैंदारा	८	८	८	११	११	११	०-०१२			
मालिक मकबूज़	१७	श्री शंकर पुत्र धनाराम निवासी कैंदारा	१२ / ३०	१४ / ३०	१३ / ३०	२२ / ३०	२२ / ३४	२० / ३३	०-०४२	ऊसर		
मालिक मकबूज़	१८	श्री छोटा पुत्र घसीटू निवासी कैंदारा	१०	१०	१०	८	८	८	०-००२			
मालिक मकबूज़	१९	श्री छोटा पुत्र घसीटू निवासी कैंदारा	३५ / १०	३९ / १०	३३ / १०	२५ / १६	२७ / १६	२७ / १६	०-०४२	ऊसर	पनैरी	
मालिक मकबूज़	२०	श्री बकार उल्ला पुत्र मामउल्ला निवासी कैंदारा	४० / १०	४६ / १०	४८ / १०	२२ / ३०	२२ / ८	२२ / ८	०-०४८	बबूल	१नीम	
मालिक मकबूज़	२१	श्री हबीब उल्ला पुत्र अमीरउल्ला निवासी कैंदारा	३०	३६	३४	३०	३८	३४	०-०४८		१नीम	
तालाब	२२	तालाब	–	–	–	–	–	–	१-४६६		१ छोकरा १नीम १ बेर	
मालिक मकबूज़	२३	श्री फजल पुत्र रहीदा निवासी कैंदारा	४०	४०	४०	६२	६२	६२	०-१००		१नीम	
बंजर सरकारी	२४	बंजर	–	–	–	–	–	–	०-५८०		१नीम २ बेरा १ कुंआ ढाबिला श्री [illegible] पुत्र [illegible] निवासी कैंदारा	
मालिक मकबूज़	२५	श्री फतह बहादुर पुत्र [illegible] दुर निवासी कैंदारा	४०	४०	४०	५०	५०	५०	०-०८०			

मालिकमकबूज़	३६	
मालिकमकबूज़	३५	
	३२	
	३३	

०-४६०
२-६६८

5904
19-3-21
अमित कुमार वर्मा
2.00
20-3-21
20-3-21

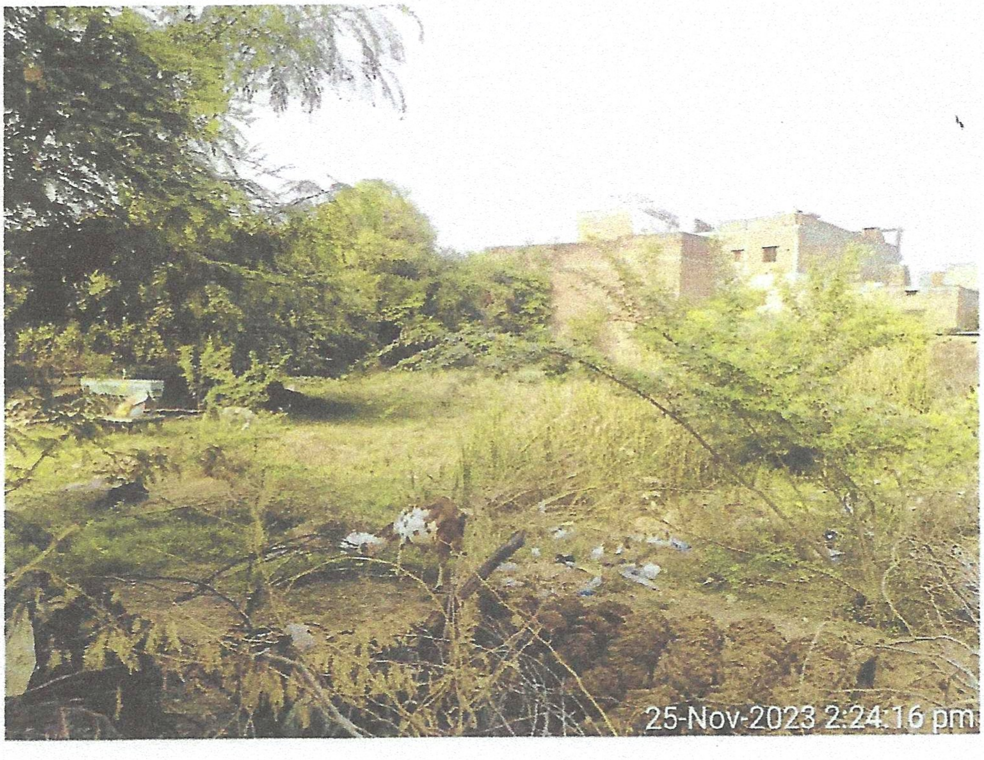
[illegible] राधामणि

[illegible] 20/3/21

Encroachment over Pond No. 22. The Pond has lost this Existing.

(19)

The backside of Pond at gata No. 22.



Annexure-A5

20

यूपी : झोपड़ी की दीवार गिराकर कागजों में अतिक्रमण मुक्त कर दिए 13 तालाब

कदौरा। नगर पंचायत कदौरा ओर जिला प्रशासन की टीम द्वारा मिलकर अतिक्रमण हटाने के अभियान के नाम पर मात्र एक कच्चे भूसा घर की दीवार गिराकर खाना पूर्ति कर करके कागजों में पूरे नगर के तालाबों को अतिक्रमण मुक्त दिखा दिया गया साथ ही यही नहीं नगर के बाकी तालाबों में अतिक्रमण युक्त हिस्से की नपाई किए बिना कागजों में ही भूसा घर को अतिक्रमण मुक्त दिखाकर उसके चारों तरफ बाउंड्रीबाल का काम और तालाब की सजावट के करोड़ों रुपए के प्रस्ताव बनाकर अपनी जेब भरने का इंतजाम जरूर बड़ी अच्छी तरीके से कर लिया गया है नगरपंचायत के बाबुओं द्वारा नटवर लाल बनकर इस तरह आंखों के सामने गोलमाल करना बाएं हाथ का होता हैं और जब लेखपाल और आला अधिकारीयो का साथ मिल जाए तो यह बाबू एनजीटी की आंखों में भी धूल झोंकने का हौसला रखते है माननीय एनजीटी द्वारा इसी साल मई माह में सुनवाई के दौरान कदौरा के तेरह तालाबों का अतिक्रमण होने की बात कही थी तथा अतिक्रमण हटाने को आदेश भी दिया था पर जिला प्रशासन और नगर पंचायत कदौरा द्वारा अतिक्रमण हटाने के लिए कोई भी काम नहीं किया गया बस जिला प्रशासन और नगर पंचायत कदौरा के द्वारा अतिक्रमण हटाने का नाटक करते हुए मोहल्ला बम्होरी के एक तालाब में जाकर पास बने मात्र एक कच्चे भूसाघर की दीवार जेसीबी से गिराते हुए और उसकी फोटो वीडियो ग्राफी कराकर बाकी अवैध कब्जे धारकों को अतिक्रमण हटा लेने का निर्देश देकर लौट आए एनजीटी द्वारा दिए अतिक्रमण को हटाने के आदेश का पालन कदौरा में इस तरह मजाकिया ढंग होगा ऐसा सबकी समझ से परे है नगर के धोबीपुरा, भैरव, जगनाहा, नागिन शक्ति, सदर तालाब में किसी भी अतिक्रमण कारी अतिक्रमण हटाने के लिए भी अधिकारी कहने नहीं गए अतिक्रमण हटवाना तो बहुत दूर की बात है कदौरा के बीचों बीच स्थित सदर तालाब की नाप करने पर जहां पहली नाप बयालीस अतिक्रमण चिन्हित किए गए तो नगरपंचायत के भ्रष्ट बाबुओं ने अतिक्रमणकारियो से पैसे की उगाही करके दूसरी नाप लेखपाल को अपने साथ मिलाकर अतिक्रमण की संख्या मात्र अठारह कर दी सरकारी रिकॉर्ड के हिसाब की गई पहली वाली नाप क्या गलत थी और लेखपाल की जरीब की करामात से की गई दूसरी नाप में चौंतीस अतिक्रमणकरियों को क्लीन चिट देने वाली नाप कितनी सही है यह तो भगवान ही जाने पर सदर तालाब में अतिक्रमण की हालत जस की तस बरकरार हैं और उसके पुनरुद्धार के नाप साढ़े तीन करोड़ रुपए पास कराके लगभग आधा बजट जरूर डकार लिया गया है वहीं तालाब में प्रदूषित अब भी जा रहा है।

जगनाहा तालाब से नहीं हटा एक भी अतिक्रमण: नगर पंचायत कदौरा के जगनाहा तालाब को भी अतिक्रमण मुक्त करने के लिए एनजीटी द्वारा समय समय पर आदेश पारित हो चुके हैं पर आजतक जगनहा तालाब के एक भी अतिक्रमण को भी प्रशासन नहीं हटाया गया है इसी दौरान तालाब में और भी नए कब्जे हो चुके हैं अतिक्रमण का शिकार जगानाहा तालाब अब अपने अस्तित्व की आखिरी सांसे गिन रहा है।

सुंदरीकरण के नाम पर करोड़ों डकार गए अधिकारी और ठेकेदार

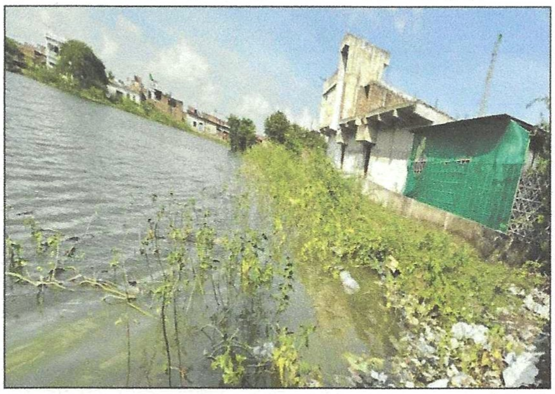
कदौरा। नगर के बीचोबीच स्थित सदर तालाब के सुंदरीकरण के शासन द्वारा साढ़े तीन करोड़ रुपए पास किया गया था जिसमें एक साल पहले एक करोड पैसठ लाख रुपए मात्र तालाब गंदगी की खुदाई और सफाई के लिए पास किया गया था पर तालाब की सफाई के नाम खानापूर्ति भी नहीं की गई तालाब की पूरी खुदाई न करकर आस पास की गाद को वहीं पर लगा दिया गया है जिससे दूर से देखने पर लगे की तालाब की खुदाई करी है पर हकीकत में तालाब की हालत के जस की तस है नगर पंचायत में तालाब सौंदर्यीकरण के नाम कर लाखों रुपए की गड़बड़ी का मामला सामने आया है. नगर पंचायत के वर्तमान अध्यक्ष पर ठेकेदार से सांठ गांठकर गुणवत्ताहीन अधूरे काम के बाद भी लाखों रुपए का भुगतान करने का आरोप लगाया है इस भ्रष्टाचार में तत्कालीन अध्यक्ष का संरक्षण और अधिकारियों का सांठ गांठ थी. तभी तो काम हुए बिना लाखों का भुगतान कर दिया गया और गुणवत्ता की भी अनदेखी की गई है. अभी पथ वे ,लाइट,और सजावट का कार्य शुरू भी नहीं हुआ है।

21

भीषण अतिक्रमण से संकुचित हो रहा जगनाहा तालाब, अधिकारी मौन

कदौरा। अवैध अतिक्रमण का ग्रास बनकर नगर का प्राचीन जगनाहा तालाब जल्द ही एक कहानी बनकर रह जाएगा स्थानीय नगरपंचायत की कृपा से भूमाफियाओ द्वारा युद्ध स्तर मिट्टी डालकर जगनाहा तालाब अत्यंत हृदयविदारक स्थिति को पहुंच रहा है एनजीटी द्वारा तालाब में पहले से मौजूद अतिक्रमण को कभी भी हटाने के लिए एक भी नोटिस जारी नहीं दिया गया जगनाहा तालाब को मिट्टी डालकर पाटने के बाद तालाब के भूक्षेत्र पर अवैध अतिक्रमण कर दबंगों द्वारा कब्जे करने की पूर्व में भी घटनाये सामने आई है पर हर बार प्रशासन ने खानापूर्ति करके के मामले की लीपापोती कर दी है।

इस प्रकार अतिक्रमण कारियो के प्रति प्रशासन का रुख हमेशा से ही नरम रहा है तालाब को इस तरह संकुचित करने की घटनाओं से कभी विशाल रहा जगनाहा तालाब सिकुड़कर एक तलैया बन गया है जो जल्द ही अपना अस्तित्व खोकर एक कहानी बनने वाला है यही हाल मेलाग्राउंड स्थित भैरव तालाब का है जहां पर तालाब पर खुद नगरपंचायत की गाड़ियों से नगरभर का कूड़ा डालकर तालाब को पाट दिया गया जिसमें सैकड़ों की संख्या में लोगों ने अतिक्रमण करके मकान बना लिए हैं। बम्हौरी, धोबीपुरा सहित नगरभर के 13 तालाबों के अस्तित्व पर संकट= धोबीपुरा तालाब को पाटकर भी बड़ी संख्या में मकान बनाए गए हैं वहीं बहुत बम्हौरी तालाब के अस्तित्व पर भी बड़ी संख्या में अतिक्रमण है। साथ ही नगर के कई ओर तालाबों के अस्तित्व पर भी संकट के बादल मंडरा रहे हैं।



एनजीटी के आदेश के बाद भी नहीं हटा खसरा 22 भैरव तालाब व गाटा 392 तालाब का अतिक्रमण

कदौरा– नगरपंचायत द्वारा गाटा नम्बर 22 में बनायी गई दुकानों को एनजीटी के आदेश के बाद भी नहीं हटाया गया हैं जबकि तालाब [illegible] अतिक्रमण को हटाने के लिए एनजीटी द्वारा फरवरी में ही आदेश दिया जा चुका है पर नगरपंचायत द्वारा तालाब को पाटकर बनवाई गई दुकानों को नहीं हटाया गया हैनगरपंचायत कदौरा में खसरा नम्बर 22 के तालाब के ऊपर टैक्टरो जेसीबी द्वारा मिट्टी से तालाब को पाटकर उसमें लगभग 2 दर्जन दुकानों का निर्माण करा दिया गया।

जिसके बाद उस तालाब की हालत अत्यंत सिकुड़ गई तालाब को अन्य लोगों द्वारा भी पाटकर बहुत ही कम क्षेत्र में कर दिया गया नगरपंचायत तालाब से अतिक्रमण हटाने बजाय उसमें स्वयं ही प्रस्ताव पास कराकर दो दर्जन दुकानों का निर्माण करा दिया गया जिससे तालाब की हालत बद से बद्तर हो गई तथा उसका क्षेत्रफल और भी संकुचित हो गया वहीं गाटा नम्बर 392 के सांस्कृतिक तालाब को कब्रिस्तान में मिलाकर बाउंड्रीवाल कराकर अतिक्रमण कर लिया गया तथा भैरव तालाब को पाटकर नगरपंचायत अध्यक्ष के रसूखदारों ने प्लांटिंग शुरू कर दी जिसपर कस्बे के ही एक समाजसेवी द्वारा एनजीटी में याचिका करके तालाब को अतिक्रमण मुक्त कराने की प्रार्थना की गई जिसपर एनजीटी द्वारा तालाब के पुनरोद्धार के लिए आदेश किया गया साथ वहां मौजूद अतिक्रमण को हटाने के भी निर्देश दिए पर नगरपंचायत द्वारा बनवाई दुकानों के कारण ईओ ने अपनी पोल खुलने की डर से तालाब के पुनरोद्धार के लिए कोई भी काम नहीं किया और तालाब की दुर्दशा बरकरार रही तथा नगरपंचायत कदौरा जैसी छोटी संस्था ने इतना बड़ा पर्यावरण अपराध करके एनजीटी जैसी सर्वोपरि न्यायिक संस्था को धता बताया।